

some money on this project. The Minister informs us that the project is held up because the Maharashtra Government has objected to an industry coming up in the region. Our information is that the Chief Minister has written to the Prime Minister recommending that the project should come up. The Minister states that as soon as the Maharashtra Government clears it, they will consider. Can the Minister please assure us that once the Maharashtra Government clears it from the environment angle, the Defence Ministry is committed to putting up the project? I want 'yes' or 'no'.

SHRI CHINTAMAN PANIGRAHI: There is hardly time now. Otherwise, I would have gone into other details. I have already clarified that there is no assurance. (Interruptions) But I can say that I am always hopeful.

MR. CHAIRMAN: He is not giving any assurance whatsoever. That is all. Shri A. G. Kulkarni.

SHRI A. G. KULKARNI: The hon. Minister has talked about the Committee, etc. Is it a fact that as per the Additional Chief Secretary of Maharashtra Government and the Chief Secretary, who is now a Secretary of the Prime Minister, the Committee has gone through the matter and they have got clearance from the environment side? The Maharashtra Government has conveyed the recommendations of this Committee to the Central Government. So, I want the Government of India to make a decision as to whether environment will stop employment or environment should be reconciled to the need for employment and whether such defence projects in the backward areas should go through or not. I want an assurance from the Minister about whatever they want. Let Mr. Pant speak. Sir, we are very much agitated.

MR. CHAIRMAN: Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

Amendment of service rules to punish Government employees indicted by a commission of inquiry after retirement

*205. **SHRI JOKH L. J. RANA:** Will the PRIME MINISTER be pleased to reply:

(a) whether it is not the existing Service Rules for Government employees are inadequate to punish a Government servant after his retirement/resignation from the service even though he/she is indicted by a Commission of inquiry; and

(b) if so, whether Government propose to amend these rules with retrospective effect?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) No, Sir.

(b) Does not arise

“कास्ट कूट” का परीक्षण

(a) *206. श्री सुश्री व्हा. डेविया: क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बातों की कृपा करेंगे कि:

(i) यह सब सब है कि जिस में “कास्ट कूट” का प्रयोग किया जा रहा है;

(ii) यह सब कि का “कास्ट कूट” की और के निमित्त कमियाँ इस बात के रहे “कास्ट कूट” का परीक्षण करने के लिए कोई प्रयत्न किया गया है;

(iii) क्या यह भी सब है कि कुछ विशिष्ट “कास्ट कूट” के पैकेटों पर उनके उपयोग की अन्तिम तारीख का उल्लेख नहीं रहता है, इसलिये उनसे जनस्वास्थ्य के लिये खतरा पैदा हो गया है; और

@Previously Starred Question 95 transferred from the 28th April, 1989.